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under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Thirty-first Annual Report and Accounts of the National Newsprint and Paper Mills Limited Nepanagar, for the year 1977-78, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (ii) Review by Government on the working of the Company.

[Placed in Library, See No. LT-3024/78 for (i) and (ii)]

II. A copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development) Notification S.O. No. 680(E), dated the 23rd November, 1978, publishing the Jute (Licensing and Control) Fourth Amendment Order, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-

[Placed in Library. See No. LT-3023/78]

Annual Report and Accounts (1976-77) of the Shipping Development Fund Committee and related Papers

THE MINISTER OF STATE CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM) : Sir, I beg to lay on the Table, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958, a copy (in Hindi and English) of the Eighteenth Annual Report and Accounts of the Shipping Development Fund Committee, for the year 1976-77, together with the Audit Report on the Accounts. [Placed in Library. See No. LT-3025/78].

- I. Annual Assessment (1975-76) on the Programme and its implementation for accelerating the spread and development of Hindi and its progressive use for various official purposes of the union.
- II. Notifications of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms).

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): Sir, I beg to lay on the Table:—

- I. A copy (in English and Hindi) of the Annual Assessment Report on the Programme and its implementation for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union for the year 1975-76. [Placed in Library. See No. LT—3027/78]
- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) G.S.R. No. 551(E), dated the 13th November, 1978, publishing the Indian Police Service (Appointment by Promoption) (Third Amendment) Regulations, 1978.
 - (ii) G.S.R. No. 1415, dated the 2nd December, 1978, publishing the All India Services (Discipline and Appeal) Second Amendment Rules, 1975, [Placed in Library, See No. LT—3028/78 for (i) and (ii)]
- Annual Report and Accounts (1977-78) of the Rural Electrification Corporation Limited, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRIFAZLUR REHMAN): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following Papers:—

(i) Ninth Annual Report and Accounts of the Rural Electrification Corporation Limited, New Delhi, for the year 1977-78, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

Limited

papers.

- (ii) Review by Government the working of the Corporation. [Placed in Library, See No. LT-3029/
- 78 for (i) and (ii)] I. Annual report and Accounts (1977-Dhatu Nigam 78 of the Mishra related Hyderabad and
- and Accounts II Annual Report (1977-78) of the Bharat Electronics related Rangalore and Limited papers.

OF STATE IN THE MINISTER OF DEFENCE MINISTRY (PROF. SHER SINGH): Sir, I beg to lay on the Table, under sub-section 619A of the Companies Act, 1956, a copy each (in English and Hindi of the following papers:-

- (i) (a) Fourth Annual Report and Accounts of the Mishra Dhatu Nigam Limited Hyderabad, for the year 1977-78, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (i) Statement by Government accepting the Report. [Placed in Library. See No. LT-3030/78 for (a) and (b)]
- (ii) (a) Twenty-fourth Annual Report and Accounts of the Bharat Electronics Limited, Bangalore, for the year 1977-78, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report [Placed in Library. See No. LT-3031/78 for (a) and (b)].

CALLING ATTENTION TO MATTER OF URGENT PUBLIC **IMPORTANCE**

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Reported cancellation of the Government's earlier decision for setting up the second cold steel rolling mill at Bokaro with Soviet Collaboration and the subsequent decision to bring in American and West German Multi-Nationals to implement it.

SHRIMAT AMBIKA SONI (Punjab): Sir, I beg to call the attention of the Minister of Steel and Minese to the reported cancellation of the Government's earlier decision for setting up the Second cold steel rolling mill at Bokaro with Soviet collaboration and the subsequent decision to bring in American and West German multinationals to implement it.

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): Sir, have to make a statement on the Calling Attention given by Shrimati Ambika Soni and other colleagues. Sir, I would like to say in this connection that I have replied many questions on this issue in this House. This is a matter which is 18 months' old. I do not understand how suddenly it becomes a matter of urgent public importance. Sir, you have permitted it. Since you have directed me, I have to repeat the old story which has been repeated several times in relation to the questions raised by Shri Kalyan Roy and other friends. I have to carry out your order and I make a statement which is almost a repetition of the same old thing.

Sir, the second cold rolling mill complex for Bokaro is a part of its 4 million tonnes expansion: though an indication had been given to the Soviet Organisation to prepare the design documentation for this purpose, no formal agreement had been entered into with them for the manufacture and supply of the equipment required for the mill. One of the reasons for this was that inspite of protracted negotiations i.e. before I asassumed office no Agreement could be reached with the Soviet Organisation concerned on the price question.

In April 77, the whole position was reviewed and it was felt that instead of depending on the Soviets, it would be desirable, in the interest of selfreliance, to depend on our own orga-